

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 87330 of 2019

(Arising out of Order-in- Appeal No. IM/CGST/A-I/MUM/507/18-19
dated 11.03.2019 passed by the Commissioner of Central Tax, Appeals-
I, Mumbai)

M/s. Tata Consultancy Services Ltd.
9th Floor, Nirmal Bldg.
Nariman Point,
Mumbai

.....Appellant

Vs.

Commissioner of CGST, Mumbai South
13th Floor, Air India Bldg.
Nariman Point, Mumbai

.....Respondent

APPEARANCE:

Shri Aman Haria, Chartered Accountant for the appellant
Shri S B P Sinha, Supdt. (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)

FINAL ORDER No: A/85896 / 2022

DATE OF HEARING: 22-09-2022
DATE OF DECISION : 22-09-2022

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued
by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(C J Mathew)
Member (Technical)

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